

[Shri K. D. Malaviya]

tion No. G. S. R. 1459 dated the 10th December, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2503/61].

COFFEE (SECOND AMENDMENT) RULES AND NOTIFICATION UNDER THE COMPANIES ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table.

- (i) A copy of the Coffee (Second Amendment) Rules 1961 published in Notification No. G. S. R. 847 dated the 1st July, 1961, under sub-section (3) of Section 48 of the Coffee Act, 1942. [Placed in Library, See No. LT-2979/61]
- (ii) A copy of the draft Notification making certain amendments to Notification No. S.R.O. 355 dated the 17th January, 1957, under Sub-section (2) of section 620 of the Companies Act, 1956. [Placed in Library, See No. LT.2980/61].

ACTS UNDER THE ORISSA STATE LEGISLATURE (DELEGATION OF POWERS) ACT AND PROCLAMATION OF PRESIDENT IN RELATION TO ORISSA

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg.

- (i) to relay on the Table a copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-2822/61]
- (ii) to lay on the Table a copy each of the following Acts,

under sub-section (3) of section 3 of the Orissa State Legislature (Delegation of Powers) Act, 1961:—

- (1) The Orissa Merged Territories Petition Writers' Continuance of Licences (Amendment) Act, 1961 (President's Act No. 1 of 1961). [Placed in Library, See No. LT-2881/61].
- (2) The Orissa Sales Tax Laws (Amendment) Act, 1961 (President's Act No. 2 of 1961). [Placed in Library, See No.—Lt. 2982/61].
- (3) The Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1961 (President's Act No. 3 of 1961). [Placed in Library, See No. LT-2983/61].
- (4) The Orissa House Rent Control (Amendment) Act, 1961 (President's Act No. 4 of 1961). [Placed in Library, See No. LT-2984/61].
- (5) The Orissa Taxation (On Goods carried by Roads or Inland Waterways) Amendment Act, 1961. President's Act No. 5 of 1961. [Placed in Library. See No. LT-2985/61].

(iii) to lay on the Table—

- (1) under clause (3) of article 356 of the Constitution, a copy of the proclamation made by the President on the 23rd June, 1961, revoking the Proclamation made by him on the 25th February 1961 in relation to the State of Orissa. [Placed in Library, See LT-2986/61.]
- (2) a copy of the Territorial Councils (Payment of

Taxes) Rules, 1961 published in Notification No. G.S.R. 711 dated the 27th May, 1961 under sub-section (3) of Section 54 of the Territorial Councils Act, 1956. [Placed in Library, See No. LT-2987/61].

AGREEMENTS BETWEEN HEAVY ELECTRICALS (INDIA) LTD., AND TECHNOEXPORT OF CZECHOSLOVAKIA AND OTHER NOTIFICATIONS

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Agreement dated the 31st May, 1961 between the Heavy Electricals (India) Limited, and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the High Pressure Boilers Plant. [Placed in Library, See No. LT-2988/61].
- (b) Agreement dated the 7th June, 1961 between the Heavy Electricals (India) Limited, and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the Heavy Power Equipment Plant. [Placed in Library. See No. LT-2990/61].
- (c) Agreement dated the 7th June, 1961 between the Heavy Engineering Corporation Limited, Ranchi and the Technoexport of Czechoslovakia for the preparation of the detailed project report for the Heavy Machine Tool Plant at a site in the vicinity of Foundry Forge Plant. [Placed in Library. See No. LT-2988/61].
- (ii) Notification No. S.O. 1661 dated the 14th July, 1961 un-

der proviso to sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-2991/61]

- (iii)
- (a) Annual Report of the Heavy Electricals Limited, Bhopal, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
- (b) Review by Government on the working of the above Company. [Placed in Library, See No. LT-2992/61].
- (iv)
- (a) Annual Report of the Nahan Foundry Limited, Nahan for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
- (b) Review by Government on the working of the above Company. [Placed in Library, See No. LT-2993/61].
- (v)
- (a) Administrative Report on the activities of the Central Silk Board for the year 1959-60.
- (b) Administrative Report on the activities of the Central Silk Board for the year 1960-61. [Placed in Library, See No. LT-2994/61].

NOTIFICATION UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of State in the Ministry of Works, Housing and Supply